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Central Administrative Tribunal,
Principal Bench

O.A. No.2089/2001

New Delhi this the 13th day of Sept., 2002

Hon'ble Mr. M. P. Singh, Member (A)
Hon'ble Mr. Shanker Raju, Member (J)

Shri M.T.J. Chishti,
Aged 45 years,
S/o Late Shri J.A. Chishti,
425, Sector -A, Pocket C,
Vasant Kunj, New Delhi- 110070. - Applicant
(By Advocate : Shri Sushil Kumar, learned proxy
counsel for Shri V.S.R. Krishna)

Versus

1. Union of India through
Through the Secretary to the Govt. of India,
Department of Culture,
Shastri Bhawan,
New Delhi.
2. The Secretary to the Government of India,
Department of Culture,
Shastri Bhawan,
New Delhi.
3. The Director General of Archives.
Government of India,
National Archive of India,
Janpath, New Delhi-110001. - Respondents
(By Advocate : Shri R.N. Singh)

ORDER (ORAL)

Mr. Shanker Raju, Member (J)

On previous occasion i.e. on 11.7.2002, the matter was adjourned at the request of applicant, who sought two weeks' to file MA to amend the OA to enable him to incorporate the appellate authority's order dated 18.6.2002, whereby the punishment of removal from service has been modified and reduced to compulsory retirement.

2. Having regard to the above order, the ends of justice will fully met to dismiss the present OA with liberty to the applicant to assail the aforesaid order

(2)

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of the appellate authority by filing a separate proceedings, if so advised, in accordance with law. MA 1918/2002 is accordingly dismissed.

S. Raju

(Shanker Raju)
Member (J)

M.P. Singh

(M.P. Singh)
Member (A)

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